

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
IT A No. 914/Ahd/2017 (AY 2012-13)
(Virtual hearing)

ITO ward -3(2)(4), Aayakar Bhawan, Majura Gate Surat	Vs	Smt. Upaben Nitin Kumar Patel P-108,New GIDC, Fulpada, Katargam Surat- 395004 PAN : ABCPP 0663 R
APPELLANT		RESPONDEDNT

Revenue by	Sh Rasesh Shah CA/ AR
Assessee by	Anupma Singla Sr- DR
Date of hearing	11/01/2021
Date of pronouncement	11/01/2021

ORDER

PER PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by assessee is directed against the order of Id. Commissioner of income tax (Appeals)-3, Surat, dated 31.01.2017 for assessment year (AY) 2012-13.
2. The appeal came up hearing on 11/01/2021. The learned AR for the assessee submits that the assessee has settled the dispute with the Income tax Department under Vivad se Visvas Scheme -2020 (VSV-20). The assessee has already received Form-3 of VSV-20 vide acknowledgement Number: 808731570121220, and prayed that the revenue may be directed to withdraw the appeal.
3. The Id. Senior Departmental (Id. DR) appearing for the revenue submits that she has no objection if the appeal of revenue is dismissed as

withdrawn. However, the revenue be given liberty to get the appeal revive, if the due tax is not paid by the assessee, as per the mandates of Form-3 of VSV-20.

4. Considering the submissions of the learned representative of the parties the appeal of the revenue is dismissed as withdrawn. However, the revenue is given liberty to get the appeal revive, if the due tax is not paid by the assessee, as per the mandates of Form-3 of VSV-20.

Order announced at the time of hearing of appeal on 11th January 2021 in the Virtual Court hearing.

Sd/-
(Dr ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Surat, Dated: 11/01/2021

Self (PS)

Copy to:

Appellant/Respondent/CIT(A)/CIT/DR

By order

/ / TRUE COPY / /

Assistant Registrar, ITAT, Surat